

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 95 of 2015

Dated: 27th November, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

NTPC Ltd.	Appellant(s)
Vs.		
Uttar Pradesh Power Corporation Ltd. & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Poorva Saigal

Counsel for the Respondent(s) : Mr. Manoj Kumar Sharma
Mr. Pradeep Misra for R-1 to R-4 & R-9

Mr. S. Vallinayagam
for Mr. R.B. Sharma for R-6

ORDER

The learned counsel, Mr. M. G. Ramachandran, appearing for the Appellant, learned counsel, Mr. Pradeep Misra, appearing for Respondent Nos. 1 to 4 & 9 and learned counsel, Mr. Manoj Kumar Sharma, appearing for Respondent No. 6, fairly submitted that Respondent No. 14 served unrepresented but their presence is required to decide the matter on merits. Therefore, the learned counsel appearing for the Appellant submitted that he may kindly be permitted to take out personal service of notice/Dasti to the Respondent No. 14.

Submissions made by the learned counsel appearing for the Appellant as well as Respondents, at supra, place on record.

The learned counsel appearing for the Appellant is permitted to take the personal notice/Dasti within a period of one week from today.

The Registry is directed to issue personal notice/Dasti immediately.

Further, learned counsel appearing for the Appellant is directed to file the memo along with acknowledgment for having served a personal notice/Dasti, to the Respondent No.14 immediately.

List the matter for hearing on 11.12.2017, as agreed by both the parties.

(S.D. Dubey)
Technical Member

ss/vt

(Justice N.K. Patil)
Judicial Member